

**HIGH COURT FOR THE STATE OF TELANGANA**

**MAIN CASE No:**

**TUP W.P (PIL).No.2 of 2024**

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
3.	14.03.2024	<p><b><u>CJ &amp; JAK,J</u></b></p> <p>Mr. Mohammed Imran Khan, learned Additional Advocate General for the respondents No.1 to 8.</p> <p>K.R.Koteswara Rao, learned Senior Standing Counsel for the Secunderabad Cantonment Board for the respondent No.9.</p> <p>Learned Additional Advocate General has placed on record a copy of the written instructions and submits that in compliance of the order dated 07.03.2024 passed by this Court, a circular dated 12.03.2024 has been issued to all the owners of the function halls/convention centres located in the Hyderabad city to strictly follow the Noise Pollution (Regulation &amp; Control) Rules, 2000, Environment (Protection) Act, 1986, Hyderabad City Police Act, 1948 Fasli. It has further been stated that the owners of the function halls and convention centres have also been directed to ensure that functioning of their centres should not result in disturbing the public peace and tranquillity, failing which necessary action</p>	<p>Transferred to i/o folder, before corrections, if any.</p>

	<p>shall be taken against them under the provisions of Sections 268, 278, 290 and 291 of the Indian Penal Code, 1860 as well as Section 133 of the Code of Criminal Procedure, 1973 and under Section 2 of the Air (Prevention and Control of Pollution) Act, 1981. A copy of the aforesaid circular has been served on all the 70 function halls/convention centres located in the city of Hyderabad. Learned Additional Advocate General further states that steps shall be taken to ensure implementation of the provisions of relevant laws in the entire State of Telangana.</p> <p>In compliance of the order dated 07.03.2024, the Secunderabad Cantonment Board has also filed a compliance report wherein it has been stated that in pursuance of the orders passed by this Court, it has issued notices on 11.03.2024 to Imperial Gardens, Bantia Gardens and several other function halls/gardens which are functioning within the territorial jurisdiction of the Secunderabad Cantonment Board. It has also further been stated that the Secunderabad Cantonment Board has passed a resolution on 17.12.2021 and thereafter the notices have been issued on 12 function halls/convention centres to ensure compliance with the provisions of law with regard to noise pollution.</p>	
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